

Rights groups slam Centre over delay in filling NHRC posts

Ishita Mishra

NEW DELHI

The National Human Rights Commission (NHRC) has not had a full-time chairperson since June and has only one member to fill five positions. Human rights groups are warning that the delay in filling vacant posts will hurt India's global reputation.

The NHRC Chairperson's post has been lying vacant for three-and-a-half months, since former Supreme Court Justice Arun Mishra retired from the position on June 1.

The country's top human rights body should have a chairperson as well as five other full-time members. However, the full weight of responsibilities currently lies on the shoulders of Vijayabhadrathi Sayani, who is NHRC's sole full-time member and was appointed as the Acting Chairperson on June 5. She also fulfils the requirement for a woman member in the panel. The Commission also has seven ex-officio or deemed members.

'Lack of transparency'

Earlier this year, the Geneva-based UN-linked Global Alliance of National Human Rights Institutions (GANHRI) deferred the NHRC's accreditation for the second year in a row. The Geneva-based group cited several reasons, including the lack of transparency in appointing members to the Commission, and the poor gender and minority representation of the panel.

Amnesty International



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noted out that almost five months after the GANHRI deferred the NHRC's 'A' status, the Union Home Ministry has been unable to complete the formal recruitment of members to the Commission, and now has delayed the appointment of a Chairperson.

"The delay in holding a free and fair recruitment is symbolic of the NHRC's and Indian government's clear lack of political will to act and apparent reluctance to effectively respond to and address the deteriorating human rights violations in the country and to uphold transparency and accountability," says Aakar Patel, who chairs Amnesty International India's board.

The U.S. State Department's 2023 human rights report has flagged dozens of different kinds of human rights abuses in India, including extrajudicial killings, enforced disappearances, arbitrary arrests and detentions.

Meenakshi Ganguly, deputy director of Human Rights Watch's Asia division, said that the Indian government should not only appoint an NHRC chief but should also ensure that the Commission is independent and properly resourced.

NHRC extends deadline for its Human Rights Short Film Competition

The National Human Rights Commission decided to extend the last date of sending the entries for its 10th Annual Human Rights Short Film Competition, 2024 by a month from August 30 to September 30 in view of several requests from various parts of the country in this regard. The Commission instituted the Short Film Awards scheme in 2015 to encourage and acknowledge cinematic and creative efforts of Indian citizens, irrespective of their age, towards promoting and protecting human rights.

**NHRC, India's National Symposium
concludes**

A national symposium on Women's Safety at Work & Public Spaces organised by the NHRC at the India Habitat Centre, in New Delhi concluded with many suggestions to improve women's safety. Chairing it, NHRC, India Acting Chairperson, Vijaya Bharathi Sayani said that there have been a lot of efforts in terms of the legal provisions and policies for women's empowerment in the country. However, they continue to face barriers both at the workplace and in public spaces which need to be addressed.

NHRC issues notices for the reported rape and murder

The National Human Rights Commission (NHRC), India took suo moto cognisance of a media report that an attempt to rape and murder a woman escalated into a situation of communal tension and violence amidst protest by the tribal organisations in the Jainoor town of Kumuram Bheem Asifabad district, Telangana on September 4. There were major protests held for the same. The Commission has issued notices to the Chief Secretary and Director General of Police, Telangana calling for a detailed report in the matter.

NHRC intervenes in a hospital case

NHRC took suo moto cognisance of a media report that a pregnant woman in labour pain was not attended for about 27 hours at MGM hospital, Jamshedpur, Jharkhand after she was referred by a Community Health Centre for better medical care. She had to lie on the floor as there was no bed available in the hospital. However, having received no treatment, her child died in the womb the next day. The Commission has issued notice to the Chief Secretary, Govt of Jharkhand calling for a detailed report in the matter.



»» **Last date to apply for NHRC
Short Film Competition, 2024,
extended**

The last date to send online entries for the 10th Annual Human Rights Short Film Competition, 2024, has been extended by the National Human Rights Commission (NHRC). The revised date is September 30, 2024.



Deaths of 12 Candidates in Jharkhand Exam Highlight Government's Failures and Spark Political Outcry

<https://punemirror.com/pune/others/deaths-of-12-candidates-in-jharkhand-exam-highlight-government-s-failures-and-spark-political-outcry/cid1726225602.htm>

Additionally, more than 100 candidates fainted and required hospitalization, revealing the serious inadequacy of safety measures implemented by the state government.

By PuneMirror Bureau Reported By PMB Desk Fri, 13 Sep 2024 10:56 am

The recent deaths of 12 candidates during the physical tests for the Jharkhand Excise Constable Competition Exam have exposed serious deficiencies in the governance and administrative capabilities of the Hemant Soren-led government. What should have been a promising opportunity for youth employment in the state has tragically turned into a devastating event, highlighting severe mismanagement and negligence at the highest levels. This incident has understandably drawn sharp criticism from opposition parties, particularly the BJP, which has accused the JMM-led government of recklessly endangering lives. With elections approaching, there is growing discontent among young people over Hemant Soren's failure to deliver on his employment promises.

Since the recruitment drive began on August 22, 2024, 12 candidates have sadly lost their lives during the demanding physical tests. These deaths occurred in several districts: four in Palamu, two each in Giridih and Hazaribagh, and one each in Ranchi, East Singhbhum, and Sahibganj. Additionally, more than 100 candidates fainted and required hospitalization, revealing the serious inadequacy of safety measures implemented by the state government.

This tragic loss of life has sparked widespread outrage, with many questioning the judgment and competence of the Soren administration in overseeing such a crucial process. The government's failure to ensure basic safety for candidates has not only dashed the hopes of thousands of job-seekers but also damaged its reputation.

The Soren administration's response to this crisis has been grossly insufficient. Instead of addressing the immediate health risks faced by candidates, the government has focused more on procedural formalities. Its purported safety measures, such as conducting tests in the early morning to avoid extreme heat and providing medical assistance at test centers, have proven to be superficial and inadequate.

Political Reactions and Government Response

The tragedy has understandably ignited a political storm. The BJP has been especially vocal, accusing the JMM-led government of "pushing job seekers to death." BJP

leaders have called for compensation and government jobs for the families of the victims, labeling the recruitment drive a "race of death" and highlighting the administration's mismanagement and obstinacy. Assam Chief Minister Himanta Biswa Sarma, who also serves as co-incharge of the Jharkhand BJP Assembly Election, has announced that the BJP will ask the National Human Rights Commission (NHRC) to investigate the deaths. Sarma demanded that the Hemant Soren government provide Rs 50 lakh and a job to each family of the deceased candidates. He warned that if the government fails to act, the BJP would offer jobs to the victims' families if it comes to power in Jharkhand.

As elections draw nearer, there is a growing wave of discontent among the youth, expressing frustration over Hemant Soren's unmet promises regarding job creation. The unfortunate events surrounding the Jharkhand Excise Constable recruitment process highlight serious systemic flaws in how such initiatives are managed under the current government. The administration's inability to prioritize candidate safety demonstrates a shocking lack of foresight and disregard for human life. The government's actions appear more reactive than proactive, suggesting a lack of genuine commitment to safeguarding candidates. The loss of lives during this recruitment drive is a grim reminder of the consequences of administrative negligence and the urgent need for systemic reforms. As the BJP has argued, the government's failure to take decisive action is not just a lapse in governance but a betrayal of the trust placed in it by the people of Jharkhand.

Human rights groups question delay in appointment of NHRC chairperson

<https://www.thehindu.com/news/national/human-rights-groups-question-delay-in-appointment-of-nhrc-chairperson/article68638544.ece>

India's top human rights body, which should have a chair plus five full-time members, currently has just one woman member; NHRC accreditation by global human rights group deferred for second year in a row

Updated - September 13, 2024 07:44 pm IST - NEW DELHI

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The country's apex human rights body should have a chairperson as well as five other full-time members. However, the full weight of responsibilities currently lies on the shoulders of Vijayabharathi Sayani, who is NHRC's sole full-time member and was appointed as the acting chairperson on June 5. She also fulfils the requirement for a woman member in the panel. The Commission has seven ex-officio or deemed members as well.

'Lack of transparency'

Earlier this year, the Geneva-based UN-linked Global Alliance of National Human Rights Institutions (GANHRI) deferred NHRC's accreditation for the second year in a row. The Geneva-based group cited several reasons, including the lack of transparency in appointing members to the Commission, and the poor gender and minority representation of the panel.

Amnesty International noted out that almost five months after the GANHRI deferred NHRC's 'A' status, the Ministry of Home Affairs has been unable to complete the formal recruitment of members to the Commission, and now has delayed the appointment of a chairperson as well.

"The delay in holding a free and fair recruitment is symbolic of the NHRC's and Indian government's clear lack of political will to act and apparent reluctance to effectively respond to and address the deteriorating human rights violations in the country and to

uphold transparency and accountability,” says Aakar Patel, who chairs Amnesty International India’s board.

Funding, independence needed

The U.S. State Department’s 2023 human rights report has flagged dozens of different kinds of human rights abuses in India, including extrajudicial killings, enforced disappearances, arbitrary arrests and detentions, repeated internet shutdowns, and violence targeting members of ethnic and caste minorities.

Meenakshi Ganguly, deputy director of Human Rights Watch’s Asia division, said that the Indian government should not only appoint an NHRC chief but should also ensure that the Commission is independent and properly resourced.

“India’s NHRC rating for compliance with the Paris Principles is still pending because of serious failures of the previous Commission to act independently,” she added.

Changed criteria

The NHRC chairperson’s post could only be occupied by a retired Chief Justice of India (CJI) till 2019, when the Parliament amended the Protection of Human Rights Act, 1993 and revised this eligibility criteria to allow any Supreme Court judge to head the Commission. Justice Mishra was the first non-CJI who occupied the post for three years, starting from June 1, 2021.

“The amendment happened as the government claimed that CJIs were showing reluctance in joining the Commission after retirement,” a senior Commission official says, speaking on the condition of anonymity.

Perennial problem

He added that this is not the first time that the Union government has shown a callous approach in appointing the NHRC chief; there have been similar delays at least thrice under the BJP-led government. “The situation was not very different at the time of the Congress,” he added.

READ:Candid notes on the NHRC’s status deferral

There have been long gaps between the stints of the last four NHRC chiefs, during which the Commission has been left headless. Justice Mishra was appointed more than six months after former CJI H.L. Dattu retired as NHRC chief, in December 2020. Justice Dattu’s appointment, in February 2016, came almost nine months after the retirement of his predecessor Justice K.G. Balakrishnan, who was the sixth and longest-serving chairperson of the Commission. In his turn, Justice Balakrishna was appointed over a year after Justice S. Rajendra Babu retired from the post in May 2009.

‘Lethargic approach’

In July 2023, the Supreme Court decided to examine a plea accusing the Union government of taking a “lethargic” approach to filling up vacancies in the NHRC. A Bench headed by the current CJI D.Y. Chandrachud issued notice on a plea by activist Radhakanta Tripathy, who said that the NHRC was functioning at just half its strength.

A year later, in July 2024, the top court again granted two weeks time to the Union government to file a reply to the same plea; now, however, the Commission is running without a chairperson and four of its permanent members.

Mr. Tripathy alleged that, despite the date fixed by the CJI bench, the matter of vacant posts in NHRC is not being listed, although the time given to the government to respond ended almost two months back.

Jharkhand recruitment drive tragedy: 12 dead, allegations of Hemant Soren's mismanagement

<https://www.ptcnews.tv/nation/jharkhand-recruitment-drive-tragedy-12-dead-allegations-of-hemant-sorens-mismanagement-4397741>

Reported by: PTC News Desk Edited by: Annesha Barua -- September 13th 2024
12:23 PM

PTC News Desk: The recent deaths of 12 candidates during a physical fitness test for excise constable recruitment in Jharkhand have ignited a political firestorm, exposing serious flaws in the governance and administrative capabilities of Chief Minister Hemant Soren's administration. With Jharkhand's assembly elections on the horizon, this tragedy has become a significant liability for Soren's government.

A Tragic Recruitment Drive

What was intended to be a promising opportunity for the state's youth has turned into a devastating ordeal. The recruitment drive, which began on August 22, has seen 12 candidates lose their lives while undergoing strenuous physical tests.

These deaths have occurred across several districts: four in Palamu, two each in Giridih and Hazaribagh, and one each in Ranchi, East Singhbhum, and Sahibganj. Additionally, over 100 candidates have fainted and required hospitalisation, highlighting the severe inadequacy of safety measures implemented by the state government.

Government's Response Under Scrutiny

The tragedy has prompted severe criticism of the Soren administration. The government's response has been described as inadequate and superficial. Instead of addressing the immediate health risks faced by candidates, the administration has focused on procedural compliance. The safety measures, such as holding exams early to avoid excessive heat and providing medical assistance at exam centers, have proven to be ineffective.

Opposition Criticises Mismanagement

The Bharatiya Janata Party (BJP) has seized on the situation to attack the Hemant Soren government. The BJP has accused the administration of negligence, terming the recruitment drive a "death race" and demanding compensation and government jobs for the victims' families.

Himanta Biswa Sarma, the BJP's co-in-charge for Jharkhand Assembly elections and Chief Minister of Assam, has called for a probe by the National Human Rights

Commission (NHRC) into the deaths. Sarma has also demanded Rs 50 lakh in compensation and a job for the families of the deceased candidates, threatening that the BJP will provide jobs if the current government fails to act.

Call for Systemic Reforms

The tragic deaths have fueled demands for systemic reforms to prevent such incidents in the future. The families of the victims are seeking justice and assurances from the government to prevent the recurrence of such tragedies. The administration is under pressure to take concrete steps to address these concerns and restore public confidence.

As the situation unfolds, it is crucial for the Jharkhand government to prioritize the safety and well-being of its citizens. Effective safety measures during public recruitment processes are essential to prevent further loss of life. The current crisis underscores the urgent need for reforms within Jharkhand's administrative structure, and the commitment of the government to these reforms will be closely scrutinised by all stakeholders.

NHRC's outreach in southern India to train trainers for expanding human rights awareness

<https://bestcurrentaffairs.com/nhrccs-outreach-in-southern-india-to-train-trainers-for-expanding-human-rights-awareness/>

The National Human Rights Commission (NHRC), India has been making concerted efforts to expand its outreach to build human rights awareness in various parts of the country. The Commission organized a three-day training of trainers programme on human rights for about 50 officers including police personnel and representatives from the Women & Child Development and Social Welfare Departments of Telangana from 9th to 11th September, 2024. It was held in collaboration with the Centre for Law and Public Administration at Dr. MCR Human Resource Development Institute of Telangana. It aimed at equipping participants with the knowledge to further promote human rights advocacy in their respective domains.

The programme brought together experts from academia, law enforcement, and the judiciary. Addressing the valedictory session, Dr. Shashank Goel, Director General and Special Chief Secretary of the Government of Telangana, emphasized the importance of collective responsibility in protecting human rights, especially for vulnerable groups. He commended the participants for their dedication and also acknowledged the NHRC's efforts in organizing such training programmes.

The training sessions covered various aspects of human rights, including among others, constitutional provisions, the Universal Declaration of Human Rights, national and international mechanisms for the protection of human rights, women's rights, children's rights, and the rights of other vulnerable groups. The programme also included discussions on the functioning of the NHRC and various State Human Rights Commissions.

The day one session included an overview of the course, constitutional provisions on human rights, followed by interactive sessions by Professor A. S. Ramachandra, Professor (Retd.), Lal Bahadur Shastri National Academy of Administration (LABASNA). This was followed by sessions focussing on women's rights, with a presentation by Shri Srinivas Madhav, Consultant at MCR HRD Institute. He discussed women's rights under the Constitution and international law. Later, Shri Umopathy, IPS, led a session addressing critical women's issues, including trafficking, domestic violence, and female foeticide.

On day two, Shri Damodhar, IPS (Retd.) gave an overview of human rights institutions in India and the Protection of Human Rights Act, 1993. Shri Srinivas Madhav focused on the Maintenance and Welfare of Parents and Senior Citizens Act, 2007, and the rights of persons with disabilities and transgender. This was followed by discussions on female foeticide, the Persons with Disabilities Act, and the Protection of Human Rights Act.

On day three, Smt. G. Jhansi Rani, Course Coordinator, Dr. MCR Human Resource Development Institute took a session on Active Bystander Intervention and the importance of intervening in cases of human rights violations. Dr. Madhavi Ravulapati, Senior Faculty & Head – Centre for Public Administration (CPA), Dr. MCR HRD IT, spoke about sexual harassment in the workplace, and the mechanisms available for addressing complaints.

The training of trainers programme represents a significant step in advancing human rights promotion and advocacy in the southern region, reflecting the NHRC's steadfast commitment to fostering respect and understanding of human rights. The NHRC continues to work with renewed vigour in collaboration with central and state governments, their parastatal organizations, academic institutions, NGOs, and human rights defenders to protect and promote the human rights of all. The Commission remains dedicated to ensuring individual dignity and respect, advancing the cause of human rights as an essential pillar of a just and equitable society.

NHRC's outreach in southern India to train trainers for expanding human rights awareness

<https://pib.gov.in/PressReleasePage.aspx?PRID=2054713>

Concludes successfully a three-day training of trainers programme in collaboration with Dr. MCR Human Resource Development Institute of Telangana

Police personnel, representatives from the Women & Child Development and Social Welfare Departments attended the programme addressed by eminent experts on various aspects of human rights

Dr. Shashank Goel, Director General and Special Chief Secretary, Telangana in the valedictory session highlighted the need for collective responsibility in protecting the human rights of vulnerable groups

Posted On: 13 SEP 2024 7:39PM by PIB Delhi

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NHRC Seeks Report from Odisha Government on Lightning Deaths

<https://www.odisha.plus/2024/09/nhrc-seeks-report-from-odisha-government-on-lightning-deaths/>

September 13, 2024

Each year, Odisha reports a considerable number of deaths attributed to lightning

OdishaPlus Bureau

The National Human Rights Commission (NHRC) has formally requested a report from the chief secretary of Odisha regarding the measures taken in response to the alarming number of fatalities and injuries caused by lightning and thunderstorms in the state. Over the past 5 years, lightning strikes have resulted in the deaths of 1,625 individuals. This request was made on Monday following a petition submitted by human rights advocate and attorney Radhakanta Tripathy, who contended that the Odisha government has failed to develop a comprehensive action plan aimed at reducing lightning-related fatalities.

Each year, Odisha reports a considerable number of deaths attributed to lightning. In light of this issue, the NHRC has acknowledged the situation and has mandated that the state government provide the action taken report to the Commission within a 6-week timeframe. As per the Climate Resilient Observing-Systems Promotion Council, Tripathy's petition indicated that Odisha has experienced a total of 10,741 lightning-related deaths over the last five years.

Revenue and Disaster Management Minister Suresh Pujari stated in the state assembly that Odisha has reported 1,625 fatalities attributed to lightning strikes from 2019-20 to 2023-24. The petitioner expressed concerns regarding inconsistencies in the reports, emphasizing that these discrepancies should be carefully considered by the authorities during the report submission process.

Furthermore, the petitioner noted that only 7 out of the 36 states and Union territories have established action plans. In 2019, the National Disaster Management Authority (NDMA) recommended that states formulate lightning action plans by the guidelines for the prevention and management of thunderstorms, lightning, squalls, dust storms, hailstorms and strong winds.

The petitioner urged the Commission to mandate the state to develop and implement a comprehensive lightning action plan and to provide substantial compensation to the families of those who have lost their lives due to lightning strikes without delay.

On September 5, Pujari addressed the state assembly, asserting that the state government disseminates early warning messages concerning impending lightning events through various channels to ensure that the public remains vigilant during such occurrences. The government is actively promoting awareness about lightning through advertisements, posters, banners, wall paintings and community meetings.

Additionally, he emphasized the importance of educating individuals on how to protect themselves from lightning strikes. Furthermore, he mentioned that the government is conducting training programs in ten districts that are particularly susceptible to lightning, focusing on effective mitigation strategies.

NHRC team to visit Manjolai plantations from September 18: PT leader

<https://www.thehindu.com/news/cities/Madurai/nhrc-team-to-visit-manjolai-plantations-from-september-18-pt-leader/article68639421.ece>

Updated - September 13, 2024 09:19 pm IST - MADURAI

A team from the National Human Rights Commission is scheduled to visit the Manjolai Tea Plantations from September 18, said Pudiya Tamilagam founder K. Krishnasamy here on Friday.

Speaking to The Hindu, Dr. Krishnasamy said that he had lodged a complaint with the NHRC in New Delhi on August 22. Following the petition, the NHRC members are visiting the district for four days to conduct an inquiry.

The PT leader has been voicing to protect the plantation workers and has approached the Madurai Bench of the Madras High Court praying for restoring the workers with jobs. The court is hearing a batch of public interest litigation petitions, including the one filed by Dr. Krishnasamy.

In his public interest litigation petition filed before the court, Dr. Krishnasamy sought the cancellation of the voluntary retirement scheme offered by Bombay Burmah Trading Corporation to the workers as a one-time settlement. He also sought a direction to the State government to assign the land to an extent of four hectares to each tea plantation worker.

Appearing in person before the court, he argued that the tea plantations workers who were living in Manjolai, Kakkachi, Nalumukku, Oothu and Kuthiraivetti villages were traditional forest dwellers, as per the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights Act, 2006).

He sought the grant of other monetary reliefs to each tea plantation worker in other words, the traditional forest dwellers.

लापरवाही या कुप्रबंधन? झारखंड पुलिस भर्ती में 12 मौतों से घिरी हेमंत सरकार; भाजपा ने भर्ती अभियान को बताया 'मौत की दौड़'

<https://www.theindiadaily.com/india/jharkhand-constable-recruitment-drive-12-deaths-bjp-allegation-hemant-soren-mismanagement-news-48231>

Jharkhand Constable Recruitment Drive: झारखंड आबकारी सिपाही भर्ती परीक्षा के लिए फिजिकल टेस्ट के दौरान 12 अभ्यर्थियों की हाल ही में मौत हो गई. घटना ने हेमंत सोरेन के नेतृत्व वाली सरकार के शासन और प्रशासनिक क्षमताओं में गंभीर खामियों को उजागर किया है. राज्य के युवाओं के लिए रोजगार के अवसरों की दिशा में जो सकारात्मक कदम होना चाहिए था, वो एक हृदय विदारक त्रासदी में बदल गया. घटना के बाद भाजपा ने झामुमो के नेतृत्व वाली सरकार पर लापरवाही से लोगों की जान जोखिम में डालने का आरोप लगाया है.

India Daily LivePublished : 13 September 2024, 10:12 AM IST | Updated : 13 September 2024, 10:12 AM IST

Jharkhand Constable Recruitment Drive: झारखंड में पुलिस भर्ती अभियान के दौरान अलग-अलग जिलों में फिजिकल टेस्ट के दौरान 12 अभ्यर्थियों की मौतों ने राज्य की हेमंत सरकार को घेर लिया है. राज्य सरकार पर लापरवाही के साथ-साथ कुप्रबंधन का आरोप लगाया जा रहा है. राज्य की विपक्षी भाजपा ने तो सिपाही दौड़ को मौत की दौड़ तक बता दिया है. राज्य में आने वाले महीनों में यानी इस साल के आखिर तक विधानसभा चुनाव होने हैं. ऐसे में सिपाही भर्ती के दौरान हुई मौतों को लेकर विपक्ष हेमंत सरकार पर हमलावर होने लगी है.

राज्य में 22 अगस्त 2024 को सिपाही भर्ती अभियान शुरू किया गया था. इस दौरान फिटनेस टेस्ट के दौरान 12 अभ्यर्थियों की मौत हो गई. रिपोर्ट्स के मुताबिक, पलामू जिले में 4, गिरिडीह और हजारीबाग में 2-2, राजधानी रांची, पूर्वी सिंहभूम और साहिबगंज में एक-एक अभ्यर्थी की मौत हुई, जबकि 100 से ज्यादा अभ्यर्थी बेहोश हो गए, जिन्हें अस्पताल में भर्ती कराना पड़ा.

अभ्यर्थियों की मौतों ने खड़े किए सवाल

सिपाही भर्ती दौड़ में अभ्यर्थियों की मौतों ने राज्य की हेमंत सोरेन सरकार पर सवाल खड़े करने शुरू कर दिए. राज्य की विपक्षी भाजपा समेत राज्य के लोगों ने इस तरह की महत्वपूर्ण प्रक्रिया की देखरेख करने में सोरेन प्रशासन के निर्णय और क्षमता पर सवाल उठाए. अभ्यर्थियों के लिए बुनियादी सुरक्षा सुनिश्चित करने में हेमंत सरकार की विफलता ने न केवल हजारों नौकरी चाहने वालों की उम्मीदों को चकनाचूर कर दिया, बल्कि प्रशासन की छवि को भी धूमिल किया है.

घटना को लेकर भाजपा ने झामुमो को दी चेतावनी

सिपाही भर्ती के दौरान 12 अभ्यर्थियों की मौत ने राजनीतिक तूफान को हवा दे दी. भाजपा ने घटना को लेकर राज्य सरकार की आलोचना की और झारखंड मुक्ति मोर्चा के नेतृत्व वाली सरकार पर नौकरी चाहने वालों को मौत के मुंह में धकेलने का आरोप लगाया. भाजपा नेताओं ने भर्ती अभियान को 'मौत की दौड़' बताते हुए पीड़ित परिवारों के लिए मुआवजे और सरकारी नौकरी की मांग की.

झारखंड भाजपा विधानसभा चुनाव के सह-प्रभारी और असम के मुख्यमंत्री हिमंत बिस्वा सरमा ने कहा कि भाजपा राष्ट्रीय मानवाधिकार आयोग यानी NHRC से मौतों की जांच करने का आग्रह करेगी. सरमा ने मांग की कि हेमंत सोरेन सरकार जान गंवाने वाले उम्मीदवारों के परिजन को 50 लाख रुपये और नौकरी देने की मांग की. उन्होंने चेतावनी भी दी कि अगर सरकार ऐसा करने में विफल होती है, तो झारखंड में सत्ता में आने के बाद भाजपा पीड़ित परिवारों को नौकरी देगी.